

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 119

IA No. 2954/2023
IA(I.B.C)/935(CH)2024
IA(I.B.C)/541(CH)2024
IA(I.B.C)/723(CH)2024
IA(I.B.C)/731(CH)2024

In
CP(IB) No. 149/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:
Central Bank of India

...Petitioner-Financial Creditor

Versus

SEL Textile Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 30.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 10.06.2024.

Sd/-

Court Officer